

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 27<sup>th</sup> March, 2024, 10:30 A.M.**

CP No. 26/CB/2023, CA No. 55/CB/2023, IA (Companies Act) No. 60/CB/2023,  
 IA (Companies Act) No. 14/CB/2024

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Union of India Through Serious Fraud Investigation Office- Vs- Micro Media & Entertainment Pvt. Ltd., & Ors.
Under Section (s)	213, 241, 242, 243

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)	Mr. Abhishek Naik, Adv. } IA 60/23 Ms. Gulafsha Kureshi, Adv. }
For Respondent (s)	Ms. Arya Tripathy Adv. } R19 Mr. Navneet Dadhichi, Adv. } Mr. Abhishek Naik, Adv. } R6 CP 26/23 Ms. Gulafsha Kureshi, Adv. } Mr. Shantanu Das, Adv. } R2, CP 26/23 Mr. Ramashish Acharya, Adv. } Mr. K.N. Mohapatra, Adv. } Mr. Umesh Ch. Sahoo, Adv.

**ORDER**

**IA (Companies Act) No. 60/CB/2023:**

This is an application filed by the applicant who is the 6<sup>th</sup> respondent in the main CP to exclude him from the main proceedings. Ld. Counsel, Mr. Abhishek Naik, appearing for the applicant. Ld. Proxy Counsel, Mr. Umesh Ch. Sahoo, appearing for the Ld. Arguing Counsel, Mr. Jitendra Kumar Chhotaray, for the respondent. It is represented by the Ld. Proxy Counsel, since counsel on record is suffering from illness, he could not be appeared before the Tribunal today. On the applicant side, Ld. Counsel, Mr. Abhishek Naik, seriously objected to grant any adjournment. In the daily order dated 20.03.2024, it is reflected reply already filed and taken on record, but it is under scrutiny. On the request of the respondent counsel, matter adjourned as a final chance to 17.04.2024.

**IA (Companies Act) No. 14/CB/2024:**

This is an application filed under Rule 11 of the NCLT Rules, 2016, for deletion of Respondent No. 19/ applicant as respondent in the captioned petition. Respondent filed reply which is under scrutiny. Matter adjourned to 17.04.2024.

**CA No. 55/CB/2023:**

This is an application filed under Section 242(2) of Companies Act, 2013 to appoint special Officer/Administrator & for certain reliefs. Ld. Proxy Counsel Mr. Umesh Ch. Sahoo, appeared for the counsel on record Mr. Jitendra Kumar Chhotaray for the applicant. List the matter on 17.04.2024.

**CP No. 26/CB/2023:**

Ld. Proxy Counsel, Mr. Umesh Ch. Sahoo, appeared for the counsel on record Mr. Jitendra Kumar Chhotaray for the petitioner. IAs are pending. List the matter on 17.04.2024.



Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**



Sd

**P. Mohan Raj**  
**Member (Judicial)**